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* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ CS(OS) 558/2013, I.As. 14356/2017 & 9606/2018

TARINI MEHTA Plaintiff

Through: Mr. A.K. Singla, Senior Advocate

with Mr. Rahul Shukla and Mr. Aakash Jandial. Advocates.

(M:9871735724)

versus

SANJEEV CHHABRA & ORS Defendants

Through: Ms. Shriya Maini, Advocate for D-1

with Defendant No.1 in person.

(M:9810281495)

Mr. Warisha Farasat and Ms. Rudrakashi Deo, Advocates for D-3

to 5. (M:9971285632)

35 **AND**

+ CS(OS) 3885/2014, I.As. 25394/2014, 26111/2014, 26112/2014 & 9626/2015

SANJEEV CHHABRA & ANR Plaintiffs

Through: Ms. Shriya Maini, Advocate with

Plaintiff No.1 in person.

versus

TARINI MEHTA & ANR Defendants

Through: Mr. A.K. Singla, Senior Advocate

with Mr. Rahul Shukla and Mr. Aakash Jandial. Advocates for D-1.

36 WITH

+ CS(OS) 103/2016, I.As. 2888/2016, 3056/2016 & 8133/2016

RADHA MEHTA Plaintiff

Through: Mr. Kailash Vasudeva, Senior

Advocate with Mr. Katyayni

Chaubhey, Adv. (M:9810730090)

versus

SANJEEV CHHABRA & ORS Defendants

Through: Ms. Shriya Maini, Advocate for D-1





with Defendant No.1 in person. (M:9810281495)
Mr. Warisha Farasat and Ms. Rudrakashi Deo, Advocates for D-3 to 5. (M:9971285632)

CORAM:
JUSTICE PRATHIBA M. SINGH
ORDER
05.12.2018

The Local Commissioner has reported that the portion belonging to the Defendants could not be locked as there were no doors found at all at the time of execution of the commission. Without going into the question as to who removed the doors and when, at this stage, Mrs. Geetanjali Khanna, Defendant No.3, is permitted to erect doors in her portion of the property for which, access shall not be prevented by the Plaintiff. After erecting the doors, the doors shall be locked and the keys shall be brought to the Court on the next date.

If there is any difficulty in gaining access by the Plaintiff to their portion of the property, they are permitted to either build a gate or a door as per their own convenience. If on the basement and the ground floor, there are common doors which are used as common access to the property, one set of keys of the basement and the ground floor each shall also be deposited in this Court. The other set shall be used by the Plaintiff. It is directed that Mrs. Geetanjali Khanna, Mrs. Radha Mehta and Mr. Sanjeev Chhabra shall remain present in Court for recordal of their statements.

List on 21st January, 2019.

PRATHIBA M. SINGH, J.

DECEMBER 05, 2018/Rekha